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Title: Regarding relaxing the minimum qualification for the recruitment of teachers in Tripura.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, in accordance with the provision of Section 23 of Sub-Section 1 of the Right of Children to Free and Compulsory Education Act, RTE Act, 2009, in the recruitment of teachers, some minimum qualification has been prescribed like candidates have to secure minimum 50 per cent marks in 12<sup>th</sup> Class and they should be graduate or post-graduate. The candidates have to pass B.Ed. or B.T. etc.

My point is this. Certain States, particularly, in State of Tripura, unlike most of the States in the mainland, 100 per cent enrollment is there up to the Secondary level. The dropout rate is very negligible. Every child has the access to school within two kilometres of his home. That is why every year we have to open a number of schools. In our State, the teacher-student ratio is best in the country – less than 1:20.

Now, we have to recruit more teachers to maintain this position. The candidates having the qualification of B.Ed. or B.T. are not available. Therefore, I would like to request the Government that they should allow relaxation in mandatory 50 per cent marks and the condition of compulsory B.Ed. or B.T. These conditions may be relaxed for certain years. All Sarva Shiksha Abhiyan and Madhyamik Shiksha Abhiyan Teachers should be regularized.

HON. SPEAKER: Md. Badaruddoza Khan, Dr. A. Sampath and Shri Sankar Prasad Datta are permitted to associate with the issue raised by Shri Jitendra Chaudhury.